

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2282
ANSWERED ON:07.12.2006
LEASING OF AIRCRAFT BY PRIVATE AIRLINES
Ponnuswamy Shri E.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether many private airlines have taken aircraft on lease from national and international airlines companies;
- (b) if so, whether the Government has issued any guidelines on leasing of aircraft by the private airlines; and
- (c) if so, the details thereof?

Answer

- MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a):- Yes, Sir.

(b) and (c):- As per the guidelines for foreign equity participation in the domestic air transport sector as contained in Para 6 of the Aeronautical Information Circular No. 9 of 2005, 'any foreign financial institution/entity which seeks to make investment in the domestic air transport sector shall not be a subsidiary of a foreign airlines. However, the air transport operators may be permitted to import aircraft on dry lease from foreign airlines. Wet leasing of an aircraft may also be allowed from any source subject to the fulfillment of the guidelines issued by the Government.'